

LOK SABHA DEBATES

(English Version)

Seventh Session
(Fifteenth Lok Sabha)



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LOK SABHA DEBATES

LOK SABHA

Friday, March 18, 2011/Phalguna 27, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

[*English*]

MADAM SPEAKER: Papers to be laid on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): On behalf of Shri Vilasrao Deshmukh, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 4312/15/11]

THE MINISTER OF TOURISM (SHRI SUBODH KANT SAHAY): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tourism for the year 2011-2012.

[Placed in Library, *See* No. LT 4313/15/11]

[*Translation*]

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTILAL BHURIA): Madam Speaker, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2011-2012.

[Placed in Library, *See* No. LT 4314/15/11]

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTILAL BHURIA): Sir, on behalf of Shri S.S. Palanimanickam, I beg to lay on the Table:—

- (1) A copy of the consolidated Report (Hindi and English versions) on the working of Public Sector Banks as on March 31, 2010.

[Placed in Library, *See* No. LT 4315/15/11]

- (2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) No. 31 of 2010-11)-Performance Audit of Member of Parliament Local Area Development Scheme, Ministry of Statistics and Programme Implementation for the year ended March, 2009.

[Placed in Library, *See* No. LT 4316/15/11]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 26 of 2010-11) for the year ended March, 2010.

[Placed in Library, *See* No. LT 4317/15/11]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Scientific Departments) (No. 21 of 2010-11)-Performance Audit of the Activities of National Remote Sensing Centre, Department of Space.

[Placed in Library, *See* No. LT 4318/15/11]

- (iv) Report of the Comptroller and Auditor General of India-Union Government (Accounts of the Union Government) (No. 1 for the year 2010-11) for the year ended March, 2010.

[Placed in Library, *See* No. LT 4319/15/11]

- (3) A copy each of the following papers (Hindi and English versions):-

- (i) Union Government Appropriation Accounts of the (Defence Services) for the year 2009-2010.

[Placed in Library, *See* No. LT 4320/15/11]

- (ii) Union Government Finance Accounts for the year 2009-2010.

[Placed in Library, *See* No. LT 4321/15/11]

- (iii) Union Government Appropriation Accounts (Civil) for the year 2009-2010.

[Placed in Library, *See* No. LT 4322/15/11]

- (iv) Union Government Appropriation Accounts of the (Postal Services) for the year 2009-2010.

[Placed in Library, *See* No. LT 4323/15/11]

- (4) A copy of the Notification No. S.O. 332(E) (Hindi and English versions) published in Gazette of India dated 11th February, 2011 together with an explanatory memorandum making certain amendments in the Notification No. 74/2000-Cus., (N.T.) dated 12th December, 2000 issued under sub-rule (1) of Rule 3 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of injury) Rules, 1995.

[Placed in Library, *See* No. LT 4324/15/11]

11.02 hrs.

MESSAGE FROM THE PRESIDENT

[*English*]

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received the following message dated the 3rd March 2011 from the hon. President:

"I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 21st February 2011."

11.02¹/₂ hrs.

ANNOUNCEMENT BY THE SPEAKER

Cancellation of sitting of Lok Sabha

[*English*]

MADAM SPEAKER: Hon. Members, I have to inform the House that as decided in the meeting of Business

Advisory Committee held on Thursday, the 17th March 2011 the sitting fixed for Monday, the 21st March 2011 may be cancelled. I hope the House agrees.

SEVERAL HON. MEMBERS: Yes, Madam.

11.03 hrs.

STANDING COMMITTEE ON ENERGY

14th to 16th Reports

[*Translation*]

SHRI MULAYAM SINGH YADAV (Mainpuri): Madam Speaker, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2010-11):-

- (1) Fourteenth Report on 'Transmission and Distribution Systems and Networks' related to the Ministry of Power.
- (2) Fifteenth Report on 'Funding of New and Renewable Energy Projects' related to the Ministry of New and Renewable Energy.
- (3) Sixteenth Report on 'Small and Mini Hydel Projects' related to the Ministry of New and Renewable Energy.

11.03¹/₂ hrs.

STANDING COMMITTEE ON FINANCE

32nd Report

[*Translation*]

SHRI YASHWANT SINHA (Hazaribagh): Madam Speaker, I beg to present the Thirty-Second Report (Hindi and English versions) of the Standing Committee on Finance (2010-11) on the Subject, 'Appraisal of BPL Criteria'.

[*English*]

MADAM SPEAKER: The extra sentence added by Shri Yashwant Sinha may be deleted.

*Not recorded.

11.03³/₄ hrs.

NATIONAL CAPITAL TERRITORY OF DELHI
LAWS (SPECIAL PROVISIONS) BILL,
2011*—*Introduced*

[*English*]

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): I beg to move for leave to introduce a Bill to make special provisions for the National Capital Territory of Delhi for a further period upto the 31st Day of December, 2011 and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to make special provisions for the National Capital Territory of Delhi for a further period upto the 31st Day of December, 2011 and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI KAMAL NATH: I introduce the Bill.

[*Translation*]

SHRIMATI SUSHMA SWARAJ (Vidisha): Thank you Madam Chairman, I had proposed to invite the attention regarding the killing of Indian fishermen by Srilankan Navy. But yesterday in the same House I reacted on the disclosure of wikileaks in The Hindu daily that the present Government has lost the moral right to rule.

[*English*]

MADAM SPEAKER: Are you moving the Calling Attention?

...(*Interruptions*)

MADAM SPEAKER: Hon. Leader of the Opposition, are you moving the Calling Attention?

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): I have a point to make. Is the Calling Attention being taken up?

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 18.3.2011.

[*Translation*]

Madam, either they should say that they do not want to to take up the Calling Attention, just say simply this much ...(*Interruptions*) Madam, it is their right, let them say what they want just I would like to submit.

[*English*]

MADAM SPEAKER: This is only Calling Attention.

SHRI PAWAN KUMAR BANSAL: It is a clear point of order. It is the right of the Leader of the Opposition to raise any matter; I admit that. But once you call her for Calling Attention, let her just say that Calling Attention is not being taken up.

...(*Interruptions*)

MADAM SPEAKER: Are you calling the attention of the Minister of External Affairs?

...(*Interruptions*)

[*Translation*]

SHRI L.K. ADVANI (Gandhinagar): Madam Chairman, yesterday when the leader of opposition stood up for speech, then the whole treasury bench too stood up. ...(*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Madam, nothing like that is happening, there are some laws, some rules. The leader of opposition is not willing to take up Calling Attention. ...(*Interruptions*)

[*English*]

MADAM SPEAKER: In the List of Business, we have the Calling Attention. Are you calling the attention of the Hon. Minister of External Affairs to the problems being faced by Indian fishermen?

...(*Interruptions*)

[*Translation*]

SHRIMATI SUSHMA SWARAJ: Madam, it is not possible after taking the role that I invite the attention of the Minister of External Affairs towards this, but I would certainly like to invite your attention towards this. ...(*Interruptions*)

MADAM SPEAKER: No, you kindly take up this matter in Zero Hour.

...(*Interruptions*)

SHRIMATI SUSHMA SWARAJ: Mr. Prime Minister is sitting silently. The Prime Minister ought to come to the house and make his statement on this issue. ...*(Interruptions)*

MADAM SPEAKER: You may raise this matter in Zero Hour.

...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ: Madam Speaker, whatever happened yesterday, the whole country is dumb-founded after its publication. ...*(Interruptions)*

[English]

MADAM SPEAKER: Item No. 8 — Shri Pawan Kumar Bansal.

...*(Interruptions)*

[Translation]

MADAM SPEAKER: Only, Bansal ji's speech will go on record.

*(Interruptions)...**

11.06 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): With your permission, Madam, I rise to announce that the Government Business during the week commencing Tuesday, the 22nd of March, 2011, will consist of:

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the Finance Bill, 2011.
3. Consideration and Passing of the Coinage Bill, 2009.
4. Consideration and passing of the following Bills, after they are passed by Rajya Sabha:-

- (a) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2010; and

(b) The Pesticides Management Bill, 2008.

5. Consideration and passing of the Constitution (One Hundred and Eleventh Amendment) Bill, 2009.

...*(Interruptions)*

MADAM SPEAKER: Hon. Members may lay their submissions on the Statement made by the Minister of Parliamentary Affairs.

...*(Interruptions)*

[Translation]

*SHRI HARISH CHOUDHARY (Barmer): Madam, the following items may be included in the next week's agenda:

1. Setting up of public sector a refinery in Rajasthan's district Barmer, which produces 25 percent petroleum products in the country so that the manufacturing cost of petroleum products can be reduced.
2. Industrial development of desert area of Rajasthan and social development of the poor people living in desert and financial assistance to them through package for improving the living standard related facilities.

*SHRI HARIBHAU JAWALE (Raver): Madam, the following items may be added for consideration in the next week's agenda:-

1. Consequent upon appointment of 10,000 lecturers of graduate and postgraduate level in Maharashtra state, cancellation of provision for exemption from NET/SET by the Ministry has annoyed them. It is a serious matter in national perspective, which I would like to present.
2. In view of inflation, pension of the retired employees of co-operative and private sector must be increased reasonably.

*DR. BHOLA SINGH (Nawada): Sir, with the kind permission of Madam Speaker, I would like to add the following proposals to the next week's agenda presented by the Minister of Parliamentary Affairs.

1. The immoral conduct in the field of higher education in Bihar by the Chancellor has caused anarchy. Central Government should look into the matter.

*Not recorded.

*Speech was laid on the Table.

2. Public has donated 6 acre land for Central School in district Nawada, Bihar. Government may take necessary steps to open a Central school.

[English]

*Sk. SAIDUL HAQUE (Bardhaman-Durgapur): I want to submit that the following items be included in the next week's agenda.

1. Recently coal India has increased the price of coal and it is causing suffering to the people at large. It will go to increase the price of electricity and other items. Government should withdraw the increased rate of coal immediately.
2. A halt station Kondaipur, in Asansol Division of Eastern Railway in the district of Budhaman should be made by the railway authorities in order to facilitate villagers of more than 10 villages who have now to walk almost 6 K.M. to go to the nearest railway station.

[Translation]

*SHRI RAMKISHUN (Chandauli): Sir, two items may kindly be added in next week's agenda:

1. A special fund may be set up by the Government of India for providing immediate financial assistance to the farmers, labourers, weavers, and people living below poverty line to meet the expenses to be incurred on the treatment of serious ailments.
2. Regarding immediate solution for the drinking water crisis caused by constant fall in level of ground water in various states of the country and background regions.

*SHRI ARJUN RAM MEGHWAL (Bikaner): Madam, the following items may be included in next week's agenda:

1. I move a proposal for amendment in CRF/NCCF Rules as these the rules covered term "Flood" and not excessive rains/hailstorms. In view of it, official while dealing with cases for providing relief etc. do not consider water logging in slums and make shift colonies (Kacch Houses) and damage to such houses caused by excessive rains/hailstorms a fit case for providing relief under these rules. Therefore, this item may be included in next week's agenda.

*Speech was laid on the Table.

2. Tehsil is being considered as unit in Agriculture Insurance Scheme at present. Therefore, I move that village should be considered as unit instead of Tehsil for the purpose of giving the benefit of Agriculture Insurance Scheme to the farmers. Therefore, this subject may be included in next week's list of business.

*SHRI SURESH KASHINATH TAWARE (Bhiwandi): Madam, please include the important problems of the following subject in the list of business:

1. The condition of weavers has become pitiable in my parliamentary constituency Bhiwandi and other parts of the country. Around 5 lakh units are on verge of closure in Bhiwandi. Necessary steps need to be taken for the welfare of weavers, entrepreneurs.
2. The farming land of farmers is being acquired in Maharashtra under section 35(3) of Indian Forest Act, 1927. Section 35(3) needs to be amended in the interest of the farmers. There is a need to stop acquisition of farming land.

*SHRI DINESH CHANDRA YADAV (Khagaria): Madam, the following subject may be included in the next week's List of Business of Lok Sabha:

1. The new bridge should be constructed in place of damaged bridge at Gandak river at 16th kilometer of NH-107 in Doomri Ghat and NH-31 Khagaria of Bihar state.
2. The bridge be constructed at Agwani Ghat of Ganges river under state of Bihar.

*SHRI A.T. NANA PATIL (Jalgaon): Madam the following subjects may be included in next week's list of business:

1. Need to immediately pass the The Food Security Act with a view to providing food security and nutrition to 37 crore people living below poverty line in the country.
2. There is an urgent need to bring a legislation in parliament and get it passed for checking activities of land mafia, oil mafia and sand mafia and for taking strict action against them.

*Speech was laid on the Table.

[English]

MADAM SPEAKER: Now, we take up Discussion under Rule 193.

Shrimati Harsimrat Kaur Badal—not present.

Shri Navjot Singh Sidhu—not present.

...(Interruptions)

11.07 hrs.

At this stage Shri Anurag Singh Thakur and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

[Translation]

SHRI PAWAN KUMAR BANSAL: Madam, you have called them for calling attention and they have started discussing another issue. ...*(Interruptions)*

[English]

MADAM SPEAKER: The House stands adjourned to meet again at 12.15 p.m.

11.08 hrs.

The Lok Sabha then adjourned till fifteen minutes past Twelve of the Clock.

12.15 hrs.

The Lok Sabha re-assembled at fifteen minutes past Twelve of the Clock.

[MADAM SPEAKER *in the Chair*]

...(Interruptions)

BUSINESS ADVISORY COMMITTEE

26th Report

[English]

MADAM SPEAKER: The Report of the Business Advisory Committee, Shri Pawan Kumar Bansal.

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to present the Twenty-sixth Report of the Business Advisory Committee.

...(Interruptions)

12.16 hrs.

NATIONAL CAPITAL TERRITORY OF DELHI LAWS (SPECIAL PROVISIONS) BILL, 2011—*Contd.*

[English]

MADAM SPEAKER: Now, Shri Kamal Nath, Item No. 9A.

...(Interruptions)

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): Madam, I beg to move:

“That the Bill to make Special Provisions for the National Capital Territory of Delhi for a further period upto the 31st Day of December, 2011 and for matters connected therewith or incidental thereto, be taken into consideration.”

...(Interruptions)

MADAM SPEAKER: The question is:

“That the Bill to make Special Provisions for the National Capital Territory of Delhi for a further period upto the 31st Day of December, 2011 and for matters connected therewith or incidental thereto, be taken into consideration.”

The motion was adopted.

...(Interruptions)

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 6 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Long Title were added to the Bill.

...(Interruptions)

SHRI KAMAL NATH: Madam, I beg to move: *[English]*

"That the Bill be passed."

What are we making of democracy? ...*(Interruptions)*

MADAM SPEAKER: The question is:

MADAM SPEAKER: The House stands adjourned to meet again at 2 pm.

"That the Bill be passed."

12.19 hrs.

The motion was adopted.

The Lok Sabha then adjourned till Fourteen of the Clock.

...*(Interruptions)*

[English]

14.00 hrs.

MADAM SPEAKER: Now, Shri Pawan Kumar Bansal.

The Lok Sabha re-assembled at Fourteen of the Clock.

...*(Interruptions)*

[MADAM SPEAKER *in the Chair*]

SHRI PAWAN KUMAR BANSAL: Madam, ...*(Interruptions)* I wish to point out and I wish to state that the Prime Minister will make a statement in the House at 2 pm. ...*(Interruptions)* What is this now? ...*(Interruptions)* Let the House run. ...*(Interruptions)* I would urge the hon. Members ...*(Interruptions)*

STATEMENT BY THE PRIME MINISTER

Newspaper Report on Payment of Cash for Votes

[English]

I would like to tell the House again that the Prime Minister will make the statement in the House at 2 pm, and I would request the hon. Members to cooperate and let the House run. ...*(Interruptions)* We are compacting the House, and the time at our disposal is short. ...*(Interruptions)* There are many things to be taken up for discussion as there are discussions to be taken up and there are legislations to be taken up. ...*(Interruptions)* Madam, we should utilize these two hours for taking up some other business. ...*(Interruptions)*

THE PRIME MINISTER (DR. MANMOHAN SINGH): Madam Speaker, yesterday several hon. Members raised allegations based on reports in a newspaper of what purport to be 'cables' from the US Embassy in New Delhi to their authorities in Washington. The Government of India cannot confirm the veracity, contents or even the existence of such communication. I may point out that many of the persons referred to in those reports have stoutly denied the veracity of the contents.

The Prime Minister will come to the House to make the statement at 2 pm. I would urge the hon. Speaker, Madam, to proceed with the other business. ...*(Interruptions)* I would request them to cooperate in transaction of the other business. ...*(Interruptions)*

Madam, an issue was raised that the offence of bribery was committed in India. The Government rejects that allegation absolutely and firmly. Yet, if you remember that in July, 2008, in the Fourteenth Lok Sabha, the Government moved a Motion of Confidence. In an open vote that was taken on the floor of the House, the Government won the confidence of the Lok Sabha by 275 votes for and 256 votes against.

[Translation]

If you are clamouring for the Prime Minister to come out with his statement, then I am informing you that the hon'ble Prime Minister will give his statement at two p.m. If even then also you do not let the House run then what are we making of democracy?

The allegations of bribery were investigated by a Committee constituted by the Fourteenth Lok Sabha. The Committee had concluded that there was insufficient evidence to draw any conclusion of bribery.

Madam, I am disappointed that Members of the Opposition have forgotten what happened thereafter. Upon the conclusion of the term of the Fourteenth Lok Sabha, there was a general election. In that general election, the Opposition parties repeated their allegations of bribery in the trust vote. How did the people respond to those allegations? The principal Opposition Party which had 138 seats in the Fourteenth Lok Sabha was reduced to 116 seats in the Fifteenth Lok Sabha. The Left Parties, found that their tally was reduced from 59 to 24. It is the Congress Party alone which increased its tally from 145 to 206, an increase of 61 seats.

Madam, it is unfortunate that the Opposition continues to raise old charges that have been debated, discussed and rejected by the people of India. It is most surprising that speculative, unverified and unverifiable communication should be given dignity and seized upon by the Opposition parties to revive old charges that have been soundly rejected.

Madam, I wish to make it clear that no one from the Congress Party or the Government indulged in any unlawful act during the trust vote during July, 2008. The UPA-I Government always enjoyed the confidence of the people and the Fourteenth Lok Sabha. The UPA-II Government has been formed in the Fifteenth Lok Sabha and enjoys the confidence of this House and the people of India.

...(Interruptions)

MADAM SPEAKER: Hon. Members, as per rules, no questions are allowed and if you want to raise a discussion, you may give a proper notice please.

...(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker. ...(Interruptions)

[English]

MADAM SPEAKER: Shri Pawan Kumar Bansal.

...(Interruptions)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions)...*

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, till now they were shouting that the Prime Minister should make a statement. He has denied. Do they want us to concede to their demand. ...(Interruptions) Do they want us to accept what they are saying? Does the opposition say that whatever appears in the report, the government should accept it on the basis of one person only? ...(Interruptions)

[English]

MADAM SPEAKER: Nothing else will go on record.

(Interruptions)...*

MADAM SPEAKER: Shri Pawan Kumar Bansal, you have your Bill.

...(Interruptions)

SHRI PAWAN KUMAR BANSAL: Madam Speaker, after you have given a ruling...(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ: Madam Speaker, after the statement in the House. ...(Interruptions)

[English]

MADAM SPEAKER: Rules do not permit.

...(Interruptions)

*Not recorded.

MADAM SPEAKER: I am bound by the rules. If you want a discussion, you can give a notice.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 3.30 p.m.

14.06 hrs.

The Lok Sabha then adjourned till Thirty Minutes past Fifteen of the Clock.

15.31 hrs.

The Lok Sabha re-assembled at thirty-one minutes past Fifteen of the Clock.

[SHRI INDER SINGH NAMDHARI *in the Chair*]

[Translation]

SHRI YASHWANT SINHA (Hazaribagh): Sir, the statement made by the Prime Minister ushers in. ... (Interruptions) new chapter in country's politics. ... (Interruptions)

SHRI JAGDAMBIKA PAL (Domariyaganj): Sir, a ruling has been given in this regard. ... (Interruptions)

SHRI YASHWANT SINHA: And they have given liberty in this regard to each offender. ... (Interruptions)

[English]

MR. CHAIRMAN: The House shall now take up Item No.13, further discussion on the Resolution moved by Dr. Bhola Singh on the 21st of August, 2010. Shri Bhola Singh to continue.

...(Interruptions)

[Translation]

SHRI YASHWANT SINHA: Each criminals have been given liberty to commit crime, contest election and if one view. ... (Interruptions)

[English]

MR. CHAIRMAN: Only Shri Bhola Singh's statement will be recorded in the proceedings.

(Interruptions)...*

15.32 hrs.

RESOLUTION RE: SPECIAL STATUS TO THE STATE OF BIHAR—Contd.

[Translation]

DR. BHOLA SINGH (Nawada): Sir, recently I had moved a resolution in this House for granting special status to the state of Bihar. ... (Interruptions) that the House urges the government. ... (Interruptions) that in the state of Bihar. ... (Interruptions)

[English]

MR. CHAIRMAN: Please sit down. This is the Private Members' time, The importance of Private Members should be understood and I think they should be allowed to do their work.

...(Interruptions)

[Translation]

SHRI YASHWANT SINHA: I have sympathy for PMB. ... (Interruptions)

[English]

MR. CHAIRMAN: Nothing will go on record.

(Interruptions)...*

[Translation]

MR. CHAIRMAN: All the senior, qualified and experienced Members are present here, and I understand that there has been a convention in the House that Private Members' Bill is not interrupted.

...(Interruptions)

MR. CHAIRMAN: Therefore, I want to is to be continued.

...(Interruptions)

[English]

MR. CHAIRMAN: Interruptions not to be recorded.

*(Interruptions)...**

MR. CHAIRMAN: The House stands adjourned to meet on Tuesday, the 22nd March, 2011 at 11 am.

15.33 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 22, 2011/Chaitra 1, 1933 (Saka).*

*Not recorded.

*Due to continued interruptions, the Lok Sabha adjourned for the day.

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